

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-511**  
IB-1974/ND/2019  
IA/648/2021, IA/1316/2024

**IN THE MATTER OF:**

Rajat Mitra

....Applicant

**Vs.**

Perfact Color Prints Ltd.

.....Respondent

**SECTION**

U/s 9 IBC Liq.

**Order delivered on 22.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Prateek Kushwaha Adv.

For the Respondent :

For the Liquidator : Mr. Harish Taneja, Liquidator along with Adv. Parul

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA/648/2021:-**

Ld. Counsel on behalf of Applicant is present. Ld. Counsel on behalf of Liquidator is present and submitted that they have filed their reply long back. However, the same is not reflected on the e-portal of the Tribunal. Ld. Counsel for the Liquidator is directed to approach the Registry and cure the defects, if any, so that their reply is reflected on the e-portal. List the matter on **07.06.2024.**

**IA/1316/2024:-**

Ld. Counsel on behalf of Applicant is present and submitted that in terms of order dated 20.03.2024, they have provided the copy of the application to the Ld. Counsel on behalf of Liquidator. However, Ld. Counsel on behalf of Liquidator

submitted that they have not received the copy of the application and in fact, they have sent 4 emails to the Ld. Counsel on behalf of Applicant asking for providing copy of the application. Be that it may be. Ld. Counsel on behalf of Applicant is once again directed to provide a copy of the application to the Liquidator and the Liquidator is directed to file their reply within a period of 2 weeks. List the matter on **07.06.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**